

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 306/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for in-principle approval qua occurrence of Change in Law events in terms of Article 12 of the Power Purchase Agreements executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), amongst other reliefs.

Petitioner : Greenko AP01 IREP Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **09.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, Greenko
Shri Hemant Singh, Advocate, Greenko
Shri Sourav Roy, Advocate, Greenko
Shri Lakshyajit Singh Bagdwal, Advocate, Greenko
Shri Harshit Singh, Advocate, Greenko
Ms. Roberta Ruth Elwin, Advocate, Greenko
Ms. Neha Dabral, Advocate, Greenko
Shri Anand Ganesan, Advocate, RUVNL
Shri Amal Nair, Advocate, RUVNL
Ms. Anju Shree Nair, Advocate, RUVNL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Sayandeep Chakraborty, Advocate, SECI
Ms. Rohini Prasad, Advocate, BSPHCL
Ms. Ashika Ranjan, Advocate, BSPHCL
Ms. Ipsita Parida, Advocate, BSPHCL
Ms. Anupama Jha, Advocate, BSPHCL

Record of Proceedings

At the outset, the learned senior counsel for the Petitioner requested an adjournment to move an appropriate application for amendment of the Petition. The Commission acceded to the request and adjourned the matter.

2. The Petition, along with any IA that may be filed, will be listed for hearing on **8.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

